COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 138 OF 2017 & IA NO. 126 OF 2017

Dated: 7th March, 2018

Present: Hon'ble Mr. I.J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Kerala State Electricity Board Ltd.

. Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

Respondent(s)

Counsel for the Appellant(s) : Mr. Jayant Malik

Counsel for the Respondent(s) : Mr. P. Chaitanyashil

Ms. Sujata Kurduran for R-1

Mr. M. G. Ramachandran Ms. Ranjitha Ramachandran Ms. Anushree Bardhan Mr. Shubham Arya for R-2

Mr. S. Vallinayagam for R-3

<u>ORDER</u>

IA NO. 126 OF 2017

(Appln. for exemption from filing legible fair/ typed and certified copies of annexures)

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, the application is allowed.

APPEAL NO. 138 OF 2017

Learned counsel for the appellant states that the appellant does not wish to file rejoinder.

It is represented by learned counsel for the parties that pleadings are complete. List the matter for hearing on <u>29.05.2018.</u>

(Justice N. K. Patil)
Judicial Member

(I. J. Kapoor) Technical Member

ts/m/